

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR.JUSTICE C.S. DIAS

FRIDAY, THE 17TH DAY OF APRIL 2020/28TH CHAITHRA, 1942

Bail Application TMP No.33 of 2020

(Crime No.51/2020 of Agali Police Station, Palakkad Dist)

PETITIONER/Accused:

Ganesan, Aged 30 years, S/o.Attuchamy, Puthur,
Agali, Mannarkkad, Palakkad.

By Adv.Sandeep T.K.

RESPONDENT/Complainant & State

State of Kerala, represented by the Public Prosecutor, High Court
of Kerala, Ernakulam-31.

By Public Prosecutor Sri.Amjad Ali

THIS B.A. HAVING BEEN FINALLY HEARD ON 17.04.2020, THE COURT ON THE
SAME PASSED THE FOLLOWING:

C.S.DIAS, J.

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B.A TMP No.33 of 2020

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Dated this the 17th day of April, 2020.

ORDER

The learned counsel for the petitioner submits that the dispute between the petitioner and the victim, who are family members, has been settled between them.

The learned Public Prosecutor is directed to obtain instructions through the Investigating Officer regarding the above submission.

Post on 21.4.2020.

**C.S.DIAS
JUDGE**

kkj/17.4.2020